

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT 1)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL HELD ON 06.01.2021  
at 02.15 P.M. THROUGH VIDEO CONFERENCING.

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**PRESENT : SHRI R. VARADHARAJAN MEMBER – JUDICIAL  
SHRI ANIL KUMAR B. MEMBER - TECHNICAL**

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APPLICATION NUMBER :  
PETITION NUMBER : IBA/159/2020  
NAME OF THE PETITIONER(S) : IDBI Capital Mumbai And Services Pvt Ltd  
NAME OF THE RESPONDENT(S) : Pallavada Technical Textile Pvt Ltd  
UNDER SECTION : Sec.9 Rule 6 of IBC

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**ORDER**

Ms. Sella Visalakshi, Advocate for the Petitioner is present through Video Conferencing Platform.

It is represented by the Ld. Advocate for the Petitioner that a Settlement Agreement has been entered between the Petitioner and Corporate Debtor on 05.01.2021 and as per terms of the Settlement Agreement, the Petitioner is required to withdraw upon the receipt of the consideration as stated in the Settlement Agreement. In view of the same, Ld. Advocate for the Petitioner seeks to withdraw this Petition.

Taking into consideration the said representation as well as Rule 8 of I&B (AAA), Rules, 2016, this Petition stands **dismissed as withdrawn**. File to records.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)